

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

C.P.(IB)420/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 22.08.2023

NAME OF THE PARTIES: CENTRAL BANK OF INDIA V/S DEEPEN
ARUN PAREKH

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

None for the Petitioner. Adv. Nausher Kohli a/w Adv. Nikita Vardhan i/b Kanga & Co. appeared for the Respondent.

It is noticed from the daily order that Petitioner neither appeared nor represented on 28.07.2023, and 23.08.2023 also.

Petitioner is also directed to serve copy of the Company Petition to the Personal Guarantor, which it claims to have been served, but not received by the Personal Guarantor. The Petitioner shall also file an affidavit to the effect that Company

Petition was served upon Personal Guarantor on previous occasion giving therein mode of service and proof of delivery, if not filed earlier.

Registry is directed to issue court notice to the Petitioner and send copy of this order to the Chairman of the Bank to ensure the compliance.

List this matter on **25.09.2023**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna